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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3152/2002

Tuesday, this the 3rd day of December, 2002

Hon'ble Shri Justice V.S.Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Jasvinder Singh
s/o Shri Jhanda Singh
r/o Z-717, Nangal Raya
Near Railway Crossing, New Delhi
(By Advocate: Shri S.N.Anand) ..Applicant

Versus

1. Director General of Ordnance Services
(Reviewing Authority)
Master General of Ordnance Branch
(OS-8C), Army Headquarters,
DHQ PO New Delhi-11 ...Respondents

O R D E R (ORAL)

Shri Justice V.S.Agarwal:

The applicant on account of certain alleged misconduct had faced the disciplinary proceedings. Ultimately, he was compulsorily retired by the disciplinary authority and his appeal had been dismissed.

2. The applicant preferred OA-2849/1999 which was decided by this Tribunal on 10.5.2001. On consideration of various pleas of the applicant, this Tribunal felt that the application is without any merit and dismissed the same.

3. After dismissal of the above-said application, the applicant preferred a review petition to the President which has since been rejected.

4. By virtue of the present application, the applicant assails the said order rejecting his review petition.

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5. On careful consideration of the matter, we are of the considered opinion that the present application is totally devoid of any merit. Reasons are not far to fetch. Before filing the application in this Tribunal, the applicant should have exhausted all his remedies on the administrative side instead he had preferred OA-2849/1999 referred to above. On its merits, this Tribunal had upheld the order of compulsory retirement. Merely filing another application for review with any authority on the administrative side will not give the applicant a fresh cause. He undertook this exercise which was indeed not called for nor will give him any fresh cause to challenge the same because this Tribunal is not called upon nor would be competent after lapse of time to go beyond the above-said order.

6. Resultantly, the OA must fail and is dismissed.


(S.A.T. Rizvi)

Member (A)


(V.S. Aggarwal)

Chairman

/sunil/